

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-506(PB)/2017**

**IN THE MATTER OF:**

M/s. Gupta Ji Electric Co. .... Applicant/Petitioner  
Vs.  
Amarapali Sapphire Developers Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**


For the Petitioner/Applicant : Mr. Anurag Sharma, Advocate  
For the Respondent : Mr. Alok Agarwal & Mr. Kunal Sharma, Advs.

**ORDER**

Learned counsel for the respondent states that a reply shall be filed during the course of the day with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

It is made clear that filing of the reply and rejoinder shall not be a bar for negotiable settlement.

List for further consideration on 18.01.2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**

**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

18.12.2017  
VINEET